

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 303**  
**(IB)-129(PB)/2019**

**IN THE MATTER OF:**

**Gurpreet Singh**

.... **APPLICANT / PETITIONER**

**Vs**

**Indirapuram Habitat Centre Pvt. Ltd.**

....

**RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 24.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the petitioner  
For the respondent

Mr. Vinod Kr. Charausia, CA  
Mr. Ashutosh Gupta, Mr. Gaurav Rana, Adv.

**ORDER**

On the asking of the court Mr. Ashutosh Gupta accepts notice and prays for ten days' time to file reply with a copy in advance to the counsel for the petitioner.

List for arguments on 04.02.2019.



**(M. M. KUMAR)**  
**PRESIDENT**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**